

(2) (1)

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 2183 of 1994

New Delhi, dated the 19th January, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri Vijay Kumar,
S/o late Shri Asha Ram
2. Shri Ashok Tripathi,
S/o Shri Vishnu Kumar Tripathi.
3. Shri Jaivir Singh,
S/o Shri Bhag Singh.
4. Shri Saral Kumar,
S/o Shri Iqbal Singh.

All the above work as
Production Assistants
in Delhi Doordarshan Kendra,
Parliament Street, New Delhi. APPLICANTS

(By Advocate: Shri B.S. Mainee)

VERSUS

1. Union of India through
the Secretary,
Govt. of India,
Ministry of Information & Broadcasting,
Shatri Bhawan,
New Delhi.
2. The Director General,
Delhi Doordarshan Kendra,
Mandi House, New Delhi.
3. The Director,
Delhi Doordarshan Kendra,
Parliament Street,
Akashwani Bhawan,
New Delhi. RESPONDENTS.

(By Advocate: Shri B. Lall)

(2)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri B.S. Maine for the applicant and Shri B. Lall for the respondents.

2. In view of the fact that junior to the applicants 1, 3 & 4 have already been regularised, both the counsel agree that this O.A. may be disposed of with a direction to the Respondents to regularise the applicants 1, 3 & 4 (Applicant No.2 is said to have ^{already} been regularised) w.e.f. the date their junior have been regularised, with consequential benefits that ~~are~~ admissible under the rules. This direction should be implemented within three months from the date of receipt of a copy of this judgment.

3. This O.A. is disposed of accordingly.
No costs.

Lakshmi Swaminathan

(Mrs. LAKSHMI SWAMINATHAN)
Member (J)

S.R. Adige
(S.R. ADIGE)
Member (A)

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